

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

4. IA 70/2024 in C.P. (IB)/563(MB)2018

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2024**

**NAME OF THE PARTIES:- Union of India Through Deputy Director  
General of Foreign Trade  
V/s  
Sky Appliances Ltd Through Its Resolution  
Professional Shri Abhijit Guhathakurta  
IN THE MATTER OF  
STATE BANK OF INDIA  
V/s  
SKY APPLIANCES LTD**

**Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 70/2024: -**

**Present:** - Adv. Kriti Kalyani for the RP/Respondent is present through VC. Adv. M. S. Bhardwaj for Applicant in IA/70/2024 is present through VC.

Learned Counsel submits that this application is filed to condone the delay of 173 days in filing their claims. RP submits that the resolution plan has been approved long back and is presently before the Hon'ble Supreme Court for adjudication on the validity of the resolution plan. The matter is listed before Hon'ble Supreme Court on 23.07.2024. List this matter on **06.09.2024**.

Sd/-

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*NAVNATH*

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**